

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI**

**ON THE 11<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 20282 of 2024**

**BETWEEN:-**

**RAHUL S/O KANIRAM SIDDAL, AGED ABOUT 24 YEARS,  
OCCUPATION: JOB VILLAGE BAGGAD, THANA  
SADALPUR DIST. DHAR (MADHYA PRADESH)**

**.....APPLICANT**

**(BY SHRI NILESH MANORE - ADVOCATE)**

**AND**

**STATE OF M.P. STATION HOUSE OFFICER THROUGH  
P.S. RAU DIST. INDORE (MADHYA PRADESH)**

**.....RESPONDENT**

**(BY SHRI VINOD THAKUR - GOVT. ADVOCATE)**

*This application coming on for admission this day, the court passed the following:*

**ORDER**

This is **first** application for grant of anticipatory bail under section 438 of Cr.P.C. on behalf of the applicant who is apprehending his arrest in connection with Crime No.296/2024 dated 24/04/2024 registered at Police Station Rau, District Indore (M.P.) for the offences punishable under Sections 366, 376(2) (N), 376(2)f, 323, 305 and 511 of IPC.

2. Learned counsel for the applicant submits that applicant is innocent and has been falsely implicated in the crime. Applicant was in live in relationship with the complainant / prosecutrix. There is no likelihood of his absconding or tempering with the prosecution evidence. Applicant is willing and ready to abide

by all the directions and conditions to be imposed by this Court. He also submits that the trial would take considerable time, therefore, prays for allowing anticipatory bail and enlarging the applicant on bail.

3. *Per contra*, learned counsel for the State has opposed the prayer for anticipatory bail.

4. Heard learned counsel for the parties and perused the case diary.

5. It is a case where both the parties were in live-in relationship for near about three years and after a dispute arose between them resulting in registration of crime case against the applicant. Looking to all these facts and circumstances of the case, this Court is inclined to extend the benefit of anticipatory bail to the applicant. Hence, application is **allowed**.

6. It is directed that in the event of arrest of applicant by the police in the aforesaid crime, he shall be released on bail on his furnishing personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one surety in the like amount to the satisfaction of the Arresting Officer (Investigating Officer) for his regular appearance before the Police/Arresting Officer during the investigation or before the Court during trial.

7. It is directed that the applicant shall abide by the conditions enumerated under Section 438(2) of Cr.P.C., failing which this order shall automatically stand cancelled without further reference to the Court.

8. Accordingly, the M.Cr.C stands **allowed** and **disposed of**.

Certified copy as per rules.

(BINOD KUMAR DWIVEDI)  
V. JUDGE